

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1061 of 2020

IN THE MATTER OF:

India Resurgence ARC Pvt. Ltd.

...Appellant

Versus

Amit Metaliks Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Sanjeev Singh and Ms. Kajal Bhatia, Advocates.

For Respondents: Mr. Kumarjit Banerjee, Mr. Gaurav Gupta and Mr. Samyak Gangwal, Advocates for Respondent No.1

Mr. Raj Singhania, Advocate for Respondent No.2.

O R D E R
(Virtual Mode)

08.01.2021 Written submissions of learned Counsel for the Appellant are taken on record. Learned Counsel for the Respondent No.1 submits that he has filed the written submissions belatedly. The same not being on record, Registry is directed to place the same on record.

List the mater for consideration on 29th January, 2021 at 12:30 PM.
The Appeal may be disposed of on the next date.

[Justice Bansi Lal Bhat]
The Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Ash/NN/